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കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്  
KERALA GAZETTE

അസാധാരണ  
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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GOVERNMENT OF KERALA  
Law (Legislation-II) Department  
NOTIFICATION

No. 14403/Leg.H2/2018/Law. 12th September, 2018  
Dated, Thiruvananthapuram, 27th Chingam, 1194  
21st Bhadra, 1940.

The following Ordinance promulgated by the Governor of Kerala on the 12th day of September, 2018 is hereby published for general information.

By order of the Governor,

B. G. HARINDRANATH,  
Law Secretary.

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**ORDINANCE No. 46 OF 2018****THE KERALA CO-OPERATIVE SOCIETIES  
(SECOND AMENDMENT) ORDINANCE, 2018**

Promulgated by the Governor of Kerala in the Sixty-ninth Year of the Republic of India.

*AN*

***ORDINANCE***

*further to amend the Kerala Co-operative Societies Act, 1969.*

*Preamble.*—WHEREAS, the Kerala Co-operative Societies (Second Amendment) Ordinance, 2018 (38 of 2018) was promulgated by the Governor of Kerala on the 5th day of July, 2018;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala during its session which commenced on the 30th day of August, 2018 and ended on the same day;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India, the Kerala Co-operative Societies (Second Amendment) Ordinance, 2018 (38 of 2018) will cease to operate on the 11th day of October, 2018;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Co-operative Societies (Second Amendment) Ordinance, 2018.

(2) It shall be deemed to have come into force on the 5th day of July, 2018.

2. *Act 21 of 1969 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Co-operative Societies Act, 1969 (21 of 1969) (hereinafter referred to as the principal Act), shall have effect subject to the amendments specified in sections 3 and 4.

3. *Amendment of section 2.*—In section 2 of the principal Act, after clause (od), the following clause shall be inserted, namely:—

“(oe) “Primary Tourism Co-operative Society” means a society having its area of operation confined to a taluk and the principal object of which is to promote, organise and assist tourism activities:

Provided that, those societies in existence at the commencement of the Kerala Co-operative Societies (Second Amendment) Ordinance, 2018 having more than one taluk as its area of operation shall restrict such area of operation to the taluk where the headquarters of the society is situated within a period of six months.”.

4. *Amendment of section 28.*—In the principal Act, in section 28, after sub-section (1D), the following sub-section shall be inserted, namely:—

“(1DA) Notwithstanding anything contained in this Act or in any judgment, decree or order of any Court, the registration of any Primary Tourism Co-operative Society without bifurcation of area, assets and liabilities of the society and the constitution of the committee pursuant to any such registration without such bifurcation shall be void and the Registrar shall appoint a Special Officer for each of such societies.”.

**5. *Repeal and saving.*—(1) The Kerala Co-operative Societies (Second Amendment) Ordinance, 2018 (38 of 2018) is hereby repealed.**

**(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.**

**P. SATHASIVAM,  
GOVERNOR.**